

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
PRINCIPAL BENCH

C.P. No. (IB)-323(PB)/2017

IN THE MATTER OF:

M/s. Jaspreet Singh Chandhok	.....Petitioner
v.	
I Yogi Technical Services Pvt. Ltd.	.....Respondent

SECTION : UNDER SECTION 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 05.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR  
Hon'ble President

Deepa Krishan  
Hon'ble Member (T)

For the Petitioner(s) : Mr. Shrey Damhare, Advocate

For the Respondent(s) :

ORDER

Notice to show cause to the respondent returnable on 21.09.2017 be issued as to why the petition be not admitted.

Process dasti as well.

List for further consideration on 21.09.2017.

  
(CHIEF JUSTICE M.M. KUMAR)

  
(DEEPA KRISHAN)  
(MEMBER TECHNICAL)

05.09.2017  
Vineet